

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Cr. Appeal (D.B.) No. 322 of 2016**

Ajay Sangwar & Another ... Appellants

Versus

The State of Jharkhand ... Respondent

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**CORAM: HON'BLE MR. JUSTICE H.C. MISHRA**  
**HON'BLE MRS. JUSTICE ANANDA SEN**

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For the Appellants : Mr. Kanti Kumar Ojha, Advocate

For the State : Mr. Ashok Kumar, A.P.P.

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The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

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**I.A No.7656 of 2019**

5/ 24.06.2020. At the request of learned counsel for the appellants, let this matter be adjourned to be listed when the matter is mentioned by the learned counsel for the appellants after completion of period as mentioned in the order dated 16.02.2017.

**(H. C. Mishra, J.)**

**(Ananda Sen, J.)**